Year	Quantity (million tones)	Value (million Rupees)
2007-08	49.794	207384
2008-09	59.003	413408
2009-10	73.255	391800
2010-11	68.918	415496
2011-12 (p)	98.929	749632

- (c) The import of coal has risen due to growing gap between demand and availability of coal from indigenous sources.
- (d) The main steps taken by Coal Companies to increase indigenous production of coal to reduce the dependence of imports are the following:-
 - (i) CIL plans to increase production from above 435 million tonnes in 2011-12 to 615 million tonnes in 2016-17 by enhancing use of modern technology, taking up new/expansion projects, lease with State Governments and MOEF for early Forest and Environment clearances and expedite acquisition of land through a new liberalized R&R policy.
 - SCCL to increase production to 57 million tonnes in 2016-17 from the current level of about 53 million tonnes..
 - (iii) Closely monitor progress of captive mines to ensure timely production of coal for use in their end use plants.

Coal blocks

4807. SHRI BALWINDER SINGH BHUNDER: Will the Minister of COAL be pleased to state:

- the details of coal blocks allocated for captive plants during the last five years;
 - (b) the number of blocks made operative by those captive plants;
 - the number of coal blocks which are still not utilized for coal production;
 - the reasons for not utilizing the coal blocks by these captive plants; and
 - the stand of the Ministry against these plants?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (e) 56 coal blocks with coal reserves of about 13556 million tonnes have been allocated for captive use during the last five years. Out of these no coal block has come into production so far. As per the guidelines, coal production from captive coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of under ground mine, from the date of allocation. If the coal block is not explored, additional two years are allowed for detailed exploration and three months for preparation of geological report. The allocatees of coal blocks, who have not started production so far, arc in various stages of obtaining statutory clearances and mining lease, preparing mining plan, acquisition of land, procuring machinery and equipment etc. for both mining as well as end-use project.

Fuel Supply Agreement

4808. SHRI N.K. SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Coal India Ltd (CIL) has been given a directive to sign Fuel Supply Agreements with power producers;
 - (b) if so, the details thereof and the reasons therefor;
 - (c) whether these FSA includes the provision of imported coal;
 - (d) if so, the price fixed for imported and domestic coal; and
 - (e) the steps taken by CIL to increase domestic production of coal in the country?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b): The Government had, *inter-alia*, decided that Coal India Limited (CIL) will sign Fuel Supply Agreements (FSAs) with the power plants identified by Central Electricity Authority/Ministry of Power that have entered into long term Power Purchase Agreements (PPAs) with Distribution Companies (DISCOMS) and have been commissioned/would get commissioned between 1.4.2009 and 31st March, 2015. The Board of Coal India Limited (CIL) could not, however, take a final view on the implementation of these instructions even after deliberating on the matter in its various meetings. In view of the need and urgency for making adequate coal available to the power utilities and to get the instructions implemented, Ministry of Coal had to issue the Presidential Directive on 4.4.2012 for implementation of these instructions.

- (c) If CIL is not in a position to supply the committed quantity of coal from domestic sources, it would have the option to supply the balance quantity of Coal, *inter-alia*, through import.
- (d) The price fixed for imported coal would be on cost plus pricing mechanism including service charges of CIL, to be decided later. Domestic coal will be supplied at prices notified by CIL.